

# 1282

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN

ORIGINAL APPLICATION NO. 1220/2024

IN THE MATTER OF:

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

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Dated: - 14.06.2025

**FILED THROUGH**

*Ankit Verma*

**(ANKIT VERMA)**

**STANDING COUNSEL STATE OF UP**

**A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013**

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1284

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN

ORIGINAL APPLICATION NO. 1220/2024

**IN THE MATTER OF:**

YADRAM SINGH

APPLICANT

Versus

SEIAA UP & ORS

RESPONDENT(S)

**AFFIDAVIT OF DISTRICT MAGISTRATE BASTI IN  
COMPLIANCE OF ORDER DATED 03.02.2025 PASSED BY  
THIS HON'BLE TRIBUNAL**

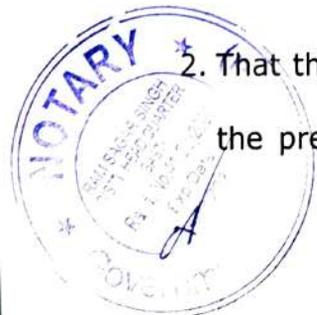
The Respondent No. 07 herein states as under:

**MOST RESPECTFULLY SHOWETH:**

I, Ravish Gupta aged about 39 years, S/o Vijay Kumar Gupta, presently posted as District Magistrate – District Basti, the deponent, do hereby solemnly state and affirm as under:-

1. That I am the above-mentioned authorized officer of answering Respondent No. 07 and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.

2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original



Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the Deponent is posted as District Magistrate- Basti, since 26.06.2024 and is swearing this affidavit in his official capacity.

4. That this Hon'ble Tribunal vide its order dated 03.02.2025 was pleased to issue the following directions: -

*"4. Learned Counsel for the Applicant seeks permission to implead the District Magistrates of District Banda, Basti and Shamli. The prayer is allowed. He is permitted to make necessary corrections in the cause title of OA, serve the newly added Respondents and file affidavit of service at least one week before the next date of hearing. He also seeks time to file the additional document. The prayer is allowed."*

A copy of the order dated 03.02.2025 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**.

5. That the present response is being filed in respectful compliance of the order dated 03.02.2025 passed by this Hon'ble Tribunal, in this present Original Application.

6. That the present Original Application has been filed by the Applicant herein praying for following reliefs: -

- a. To set aside, quash and declare the approvals in 828<sup>th</sup> Meeting of SEIAA dated 01.08.2024 as being against law; and/or



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- b. To restrain the Respondent no. 1 & 2 from further granting such approvals without any existing valid DSR and Replenishment Report ;
- c. Pass any other orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case."
7. That at the outset it is submitted that the aforesaid Original Application filed by the applicant seeking quashing of the approvals granted by SEIAA UP dated 01.08.2024, to the DSR of Districts Banda, Basti and Shamli is predicated upon baseless, misleading and erroneous assertions. The Original Application filed by the Applicant is devoid of merit, not maintainable in law, thus liable to be dismissed.
8. That the OA has been filed alleging that the DSRs which have been approved are incomplete because there has been no proper replenishment study. The very basis of the said averments/allegations is another averment that SEAC and SEIAA have given conditional approvals to the DSRs. The OA terms the approvals conditional on the fact that in the minutes of 828th meeting, SEIAA has laid down a condition, which is reproduced hereunder:

*"Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to*



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*SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.*

*The District shall prepare a schedule for conducting replenishment study annually. This study should be done by a reputed Central or State Govt. institute and should be uploaded on the websites of District, Geology and Mining Department and submitted to SEIAA on its website. Quantity mined and auctioned shall be strictly based on replenishment study. District administration as well as Mining Department will follow all norms and procedure to ensure no illegal mining takes place."*

9. That it is submitted that the very basis of the instant Original Application is only interpretative and not at all factual. It is a fact that replenishment study has been done for preparing the DSRs of three districts according to **APPENDIX X** of the notifications dated 15.01.2016 and 25.07.2018- and the Enforcement and Monitoring Guidelines for Sand mining, 2020 ('EMGSM-2020') **Annexure I to VIII.**

10. Appendix X of the 15.01.2016 and 25.07.2018 notification emphasizes the importance of DSR. It states that

the main objectives of the District Survey Report are to ensure:



- i. Identification of areas of aggradations or deposition where mining can be allowed;
- ii. identification of areas of erosion
- iii. proximity to infrastructural structures and installations where mining should be prohibited
- iv. calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The achievement of the abovementioned objectives is the primary role that the DSR must serve, as a guiding reference document, in the process to grant the Environmental Clearances for minor minerals.

11. Further, in the EMGSM-2020, point 4.1 & 4.1.1 provide for preparation of DSR. It interalia state that the format of the DSR should be in conformity with the format given in Annexure I to Annexure VII of the EMGSM-2020. These annexures are:

Annexure -I: Details of Sand/M-Sand sources

Annexure-II: List of Potential Mining Leases (existing & proposed)

Annexure-III: Cluster and Contiguous Cluster details

Annexure-IV: Transportation Routes for individual leases and lease in Cluster



Annexure-V: Final list of Potential Mining Leases (existing & proposed)

Annexure-VI: Final list of Cluster and Contiguous Cluster

Annexure-VII: Final Transportation Routes for individual leases and lease in Cluster

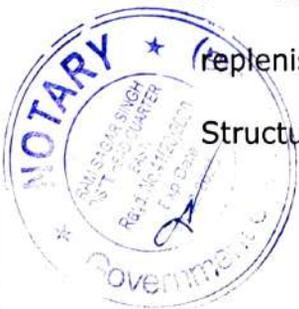
Annexure-VIII: Identification of New Mining Lease areas in the District

12. Thus, DSR should essentially fulfil the 4 objectives which have been mentioned above and at the same time should confirm, in format and content thereof, with the tables given in Annexure-I to Annexure-VIII.

13. That it is reiterated that this set of data are interdependent and can only be analysed and presented in the DSR after necessarily conducting survey of the following:

- i. Adequate mineral volume availability.
- ii. Distance of the lease from different infrastructural features.
- iii. **Resource estimation / replenishment potential.**
- iv. The probability or possibility of cluster formation.

14. Furthermore, point 5.0 of the EMGSM-2020 provides for (replenishment study and 5.1 and 5.2 provides for Generic Structure of Replenishment Study and Methodology for



Replenishment Study respectively. In 5.2 it interalia states that a "*simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material.*" Thus, it must be noted that pre-monsoon and post-monsoon are the preferred study period, which implies that they are not the mandatory study period.

15. That the above mentioned relevant parts of notifications and ESGSM-2020 clearly implies that each lease being proposed for mineral extraction in the DSR should be tested and illustrated accordingly in the DSR to achieve the said objectives and to confirm the given format.

16. In this background, it is submitted that the DSRs approved by SEIAA for the District of Basti, Banda and Shamli which are subject matter of the instant Original Application, are in conformity with the notifications dated 15.01.2016 and 25.07.2018 as well are in conformity with the EMGSM-2020 and provide the data as required in the Annexures to EMGSM-2020.

17. That the aforesaid DSRs have been prepared after conducting proper Replenishment Study. This kind of



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(Revenue/Administration) of Basti, Sub-Divisional Magistrate, DFO from the Forest Department, Executive Engineer from the Irrigation Department, Regional Officer from the Pollution Control Department Basti and Mining Officer from the Mining Department, Basti.

21. That the updated DSR which was duly prepared by the Sub Divisional Committee was forwarded on 31.05.2024 to the Special Secretary Geology and Mining and Director, Geology and Mining Department State of UP, which was approved by SEIAA, UP on dated 01.08.2024 .
22. That in the year 2022, a total 03 mining areas in District Basti was subjected to Replenishment Study. In the year 2023 during updation/modification of DSR a total of 10 mining areas were identified and Replenishment study was conducted for all 10 mining areas. The replenishment volumes recorded in the reports for year 2022 and 2023 vary from each other, the details of which are as follows: -

| S. No. | Area Description  | Replenishment Study of 2022 (Post Monsoon Quantity in Cu.Mt.) | Replenishment Study of 2023 (Post Monsoon Quantity in Cu.Mt.) |
|--------|---|---|---|
| 1.     | <b>Bardiya Lohar</b><br><b>Gata No. 413</b><br><b>Da/1Mi,413 Mi,</b><br><b>412Da Mi, 41Ka/53</b><br><b>Area 4.35 Ha</b> | <b>22653</b>  | <b>86800</b>  |
| 2.     | <b>Mahuapur Khurd</b><br><b>Gata No. 391Ka/67</b><br><b>Area 10.00 Ha</b>   | <b>224474</b>   | <b>137500</b>   |



|     |   |               |               |
|-----|---|---------------|---------------|
| 3.  | <b>Majha Akhanpur<br/>Area 13.00 Ha</b>   | <b>252828</b> | <b>-</b>      |
| 4.  | <b>Majha Sitarampur<br/>Gata No. 109/7<br/>Area 10.125 Ha</b>                               | <b>-</b>      | <b>293625</b> |
| 5.  | <b>Majha Kala<br/>Gata No. 1456 Mi<br/>Area 1.02 Ha</b>                                     | <b>-</b>      | <b>30600</b>  |
| 6.  | <b>Devariya urf<br/>Tengariya Babu<br/>Gata No. 568<br/>Ka/63 Area 1.09<br/>Ha</b>          | <b>-</b>      | <b>30700</b>  |
| 7.  | <b>Majha Khurd<br/>Gata No. 1164/94<br/>Area 15.40 Ha</b>                                   | <b>-</b>      | <b>277200</b> |
| 8.  | <b>Aaraji Duhi Pure<br/>Chetan<br/>Gata No. 103<br/>Area 10.00 Ha</b>                       | <b>-</b>      | <b>180000</b> |
| 9.  | <b>Majha Khurd<br/>Gata No. 1164 Ja,<br/>1164/12 Ka Mi,<br/>1164/54 Ka Area<br/>1.42 Ha</b> | <b>-</b>      | <b>42600</b>  |
| 10. | <b>Majha Khurd<br/>Gata No. 1164/33<br/>Ka, 1164 Ka/51<br/>Area 1.29 Ha</b>                 | <b>-</b>      | <b>38700</b>  |
| 11. | <b>Majha Kala Gata No<br/>553<br/>Area 2.06 Ha</b>  | <b>-</b>      | <b>51500</b>  |

23. That the committee constituted by the Government examined the District Survey Report (DSR) for 10 mining areas of District Basti. The report has been found to be in accordance with the Standard Operating Procedure (SOP)



dated 02.02.2024 issued by SEAC/SEIAA, which has been formulated under the Sustainable Sand Mining Management Guidelines, 2016, the notifications of the Ministry of Environment, Forest and Climate Change dated 15.01.2016, and 25.07.2018, as well as within the scope and ambit of Enforcement & Monitoring Guidelines for Sand Mining, 2020. The said SOP issued by the SEAC/SEIAA, was subsequently submitted to the Directorate vide letter dated 07.02.2024. The Directorate, in turn, forwarded the SOP to all District Magistrates for necessary action vide a letter dated 12.02.2024.

24. That the agenda discussed, as per the minutes of the aforesaid meeting dated 02.02.2024, is as follows:

- a. A detailed Standard Operating Procedure (SOP) for the preparation and modification of the DSR for Sand Mining, River Bed Material (RBM), and in-situ rocks was discussed and duly formulated.
- b. It was resolved that the Secretariat shall forward the approved SOP for the preparation and modification of the DSR for Sand Mining, RBM, and in-situ rocks to the Directorate of Geology & Mining (DGM) to ensure its effective implementation across the respective districts.

It was further resolved that all DSRs received by SEIAA/SEAC shall be forwarded to the DGM by the



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Member Secretary/Nodal Officer, SEAC, for their comments and suggestions.

25. That a bare perusal of the above mentioned Standard Operating Procedure (SOP) it is imperative to note that the Standard Operating Procedure (SOP) issued by SEIAA does not mandate inclusion of the whole Replenishment Study done as a part of the District Survey Report (DSR).

26. That in compliance with the directives issued by this Hon'ble Tribunal, replenishment study for District Basti was conducted and duly completed by CMPDIL in the year 2022. Furthermore, in adherence to the conditions stipulated in the Environmental Clearance (EC) granted by SEIAA, the replenishment study for all active mining areas was successfully conducted and completed in the years 2023 and 2024.

27. That for carrying out replenishment study of minor minerals available in District Basti for pre- and post-monsoon season in year 2023 technical assistance was sought from ENV Development Assistance System (India) Pvt Ltd C-363 Indiranagar Lucknow and the Sub Divisional Committee was part of the process at every step and the study was done under the aegis of the SDC. A copy of first



page of the Replenishment Study for year 2022 and 2023 conducted and endorsed by the Sub Divisional committee is annexed herewith and marked as the **Annexure R-3** (Colly)

28. That a comprehensive Replenishment Study for District-Basti, for the year 2023 was conducted by the Sub-Divisional Committee, and the report was uploaded on the NIC website (www.basti.nic.in) on 08.08.2024 The Replenishment Study Report was submitted by the District Administration Basti to State Environment Impact Assessment Authority, U.P. (SEIAA) on 11.03.2025 A copy of letter dated 11.03.2025 is annexed herewith and marked as **Annexure R-4**

29. That the District Survey Report (DSR), prepared by the Sub-Divisional Committee (SDC), was duly uploaded on the official portal of District Basti for a period of 30 days to invite public objections and suggestions. However, during the aforesaid period, few objections and suggestions were received which were resolved as per rules after informing the concerned.

30. That to examine the proposals received from Districts regarding modifications or incorporations in the District



Survey Reports, an interdepartmental committee was also constituted at the Directorate level. This committee comprised of officials from the Revenue Department, Environment Department, Forest Department, Irrigation Department, and Mining Departments of the State Government.

31. That it is submitted that the mining of the entire total geological reserve available in any allotted area cannot be permitted. In accordance with the provisions of the Enforcement & Monitoring Guidelines for Sand Mining-2020 and the Sustainable Sand Mining Management Guidelines - 2016, only 60% of the total quantity of the minor mineral can be permitted for mining. Furthermore, it is also informed that, following the Replenishment Study (2022) conducted in the allotted areas after the year 2021, and due to the non-operation of mining activities till the present time, the mineable reserve in these allotted areas has not changed significantly. Nevertheless, the department has ensured that the Replenishment Study is conducted by the Sub-Divisional Committee every year.

32. That furthermore, the committee has thoroughly evaluated the environmental and ecological impact of mining activities within the identified areas, ensuring compliance



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with sustainable mining practices and adherence to environmental conservation norms. Special attention has been given to the replenishment capacity of sand mining sites, which have been advertised, so as to maintain ecological balance and mitigate adverse effects on the riverine ecosystem.

33. That it is imperative to note that prior to the commencement of any mining operations, the allotment of a lease is subject to rigorous regulatory scrutiny and mandatory clearances, including the approval of a Mining Plan, Environmental Impact Assessment (EIA), Public Hearing, Environmental Clearance (EC), and Consent to Operate (CTO).

34. That the District Survey Report (DSR) of Basti has been duly approved, by SEIAA, UP which is in accordance with the law. There exists no illegality or procedural infirmity in the process. Furthermore, the State Government is vested with the authority to auction mining leases under Rule 23(1) of the Uttar Pradesh Minor Mineral (Concession) Rules, 2021 (UPMMCR-2021).

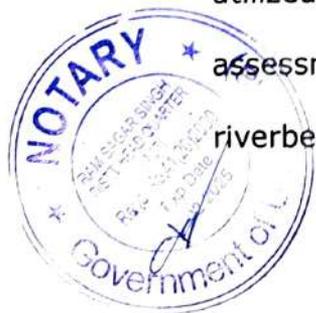
35. That the District Survey Report (DSR) 2024 for Basti has been meticulously prepared by the competent authority



through a duly authorized committee, following a comprehensive replenishment study, which includes the incorporation of precise geo-coordinates. Consequently, the DSR of District Basti is in strict conformity with the provisions of the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG), the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) and the Environment (Protection) Act, 1986, and is not violative of any of these statutory mandates in any manner.

36. That it is pertinent to mention that the Sub-Divisional Committee (SDC) members conducted on-site inspections for each location proposed in the District Survey Report (DSR) and subsequently submitted their field verification report. The geo-coordinates of the mining areas were meticulously verified against the revenue records and Khasra maps, ensuring accuracy and compliance. Accordingly, the verified geo-coordinates of all designated mining areas have been duly incorporated into the DSR.

37. That the mineral development is a continuous and dynamic process, the data collected in the year 2022 was utilized by the Sub-Divisional Committee (SDC) for further assessment. In addition, comprehensive field visits of riverbeds were conducted in 2023 and 2024, during which



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replenishment was observed in certain areas. The mineral potential of these replenished areas was duly evaluated and incorporated into the revised District Survey Report (DSR) 2024.

38. That in compliance with the requirement for conducting Replenishment Studies in accordance with the Sustainable Sand Mining Management Guidelines, 2016 (SSMMG-2016) and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 (EMGSM-2020) on an annual basis, the Secretary, Mining, State of Uttar Pradesh, issued a detailed procedure for the same through an office order dated 17.05.2023. A copy of the office order dated 17.05.2023 is herewith being annexed as **AnnexureR-5**.

39. That in District - Basti, it is strictly ensured that leaseholders timely conduct and submit pre-monsoon and post-monsoon replenishment study reports. These reports form the basis for determining the operational feasibility of the leases in the subsequent mining season. Accordingly, the status of operative leases that have completed the replenishment process is duly recorded and monitored.

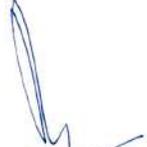
That furthermore, it is noteworthy that a Replenishment Study for all mining areas in District Basti was conducted and completed by the Sub-Divisional



Committee (SDC) in the year 2023. The geo-coordinates of all mining areas have been explicitly recorded in the DSR.

41. That the deponent herein undertakes before this Hon'ble Tribunal that the District Administration Basti shall ensure that all necessary environment and statutory compliances are completed before actual commencement of mining operations by the Intending Lease Holders.

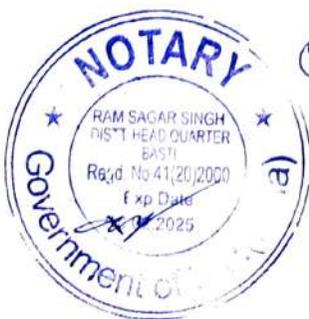
42. That the deponent most respectfully submits before this Hon'ble Tribunal that he is duty bound to ensure the compliance of the orders passed by this Hon'ble Tribunal and the sand mining guidelines issued by the MoEF, with respect to sand mining activities. 9



**DEPONENT**

**VERIFICATION**

Verified at Basti, on 09.05.25 that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom. 9



SWORN & VERIFIED  
BEFORE ME

RS 09.5.25  
RAM SAGAR SINGH  
Advocate  
Notary Govt. of U.P. (India)  
Distt H.Q. Basti



**DEPONENT**



Item No. 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1220/2024

Yadram Singh

Applicant

Versus

SEIAA, UP &amp; Ors.

Respondent(s)

Date of hearing: 03.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Aaditya Thorat, Adv. for Applicant (Through VC)

Respondent: Mr. Ankit Verma, Adv. for the State of UP  
Ms. Priyanka Swami, Adv. for SEIAA, UP  
Ms. Suhasini Sen & Ms. Surbhi, Advs. for MoEF & CC**ORDER**

1. In this original application the Tribunal is considering the grievance that DSR for District Banda, Basti and Shamli have been approved without conducting any replenishment study. This specific issue was noted by the Tribunal in order dated 14.10.2024 while issuing notice to the Respondents.

2. Respondent No.1-SEIAA, UP has filed the reply, but it has not clearly disclosed in that reply if, prior to the preparation of the DSR for the concerned three Districts replenishment study was done. It is unfortunate that SEIAA, UP could not understand the issue involved in the matter and has not responded to the pointed issue raised by the Applicant and mentioned in the order dated 14.10.2024. Learned Counsel appearing for the SEIAA, UP has sought time to file a further better reply affidavit within four weeks.



3. A letter has also been circulated by the Respondent No. 5 seeking adjournment for filing the reply. Prayer is allowed.
4. Learned Counsel for the Applicant seeks permission to implead the District Magistrates of District Banda, Basti and Shamli. The prayer is allowed. He is permitted to make necessary corrections in the cause title of OA, serve the newly added Respondents and file affidavit of service at least one week before the next date of hearing. He also seeks time to file the additional document. The prayer is allowed.
5. List on 13.05.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 03, 2025  
Original Application No. 1220/2024  
A..



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कार्यालय जिलाधिकारी बस्ती  
(खनिज-अनुभाग)

दिनांक 15 - फरवरी, 2024

संख्या 284/खनन लिपिक/2023-24

कार्यालय-ज्ञाप

शासनोदश संख्या 1659/86-2023/भूतत्व एवं खनिकर्म अनुभाग, लखनऊ दिनांक 17.05.2023 के कम में Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for sand Mining 2020 के अनुसार जनपद के उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका प्रत्येक 05 वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थिति बालू मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना है। जिला सर्वेक्षण रिपोर्ट एवं Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में समिति का गठन दिनांक 03.08.2023 को किया गया।

Civil Appeal NO 3661- 3662 of 2020 Titled State of Bihar V/s Pawan Kumar में मा० सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 10.11.2021 के अनुपालन में SEIAA एवं SEAC उ०प्र० की संयुक्त बैठक दिनांक 02.02.2024 में लिये गये निर्णय के अनुसार जिला सर्वेक्षण रिपोर्ट के प्राप्त प्रस्तावों को SEAC द्वारा परीक्षण कर SEIAA से अनुमोदित कराये जाने हेतु Standard Operating Procedure (SOP) तैयार किया गया है।

मा० सर्वोच्च न्यायालय द्वारा पारित आदेश दिनांक 10.11.2021 तथा SEIAA एवं SEAC उ०प्र० की संयुक्त दिनांक 02.02.2024 में निर्गत minutes के परिपेक्ष्य में जिला सर्वेक्षण रिपोर्ट को तैयार किये जाने हेतु जिला स्तर पर Sub-Divisional Committee (SDC) का गठन किया जाना है, जिसमें उप-जिला मजिस्ट्रेट, सिंचाई विभाग, वन विभाग, उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं भूतत्व एवं खनिकर्म विभाग के अधिकारी, सदस्य होंगे।

उपरोक्त के कम में पूर्व में गठित समिति दिनांक 03.08.2023 में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड बस्ती को सदस्य के रूप में सम्मिलित करते हुए निम्नवत् Sub-Divisional Committee (SDC) समिति का गठन किया जाता है:-

|   |  |              |
|---|--|--------------|
| 1 | अपर जिलाधिकारी (वि०/रा०) बस्ती।                          | अध्यक्ष      |
| 2 | प्रभागीय वन अधिकारी, बस्ती।                              | सदस्य        |
| 3 | उप जिलाधिकारी (न्यायिक), श्री मनोज प्रकाश।               | सदस्य        |
| 4 | अधिशाषी अभियन्ता, सिंचाई बस्ती।                          | सदस्य        |
| 5 | क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती। | सदस्य        |
| 6 | खान अधिकारी बस्ती।                                       | सदस्य/संयोजक |

उक्त Sub-Divisional Committee (SDC) गठित समिति जिला सर्वेक्षण रिपोर्ट के Updation/Modification एवं खनन क्षेत्रों के Replenishment Study का कार्य एवं परीक्षण हेतु समय-समय पर निर्गत शासनादेशों/दिशानिर्देश के अनुसार करेगी।

(अन्द्रा वामिसी)  
जिलाधिकारी,  
बस्ती।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक भूतत्व एवं खनिकर्म निदेशालय खनिज भवन, उ०प्र० लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०) बस्ती।
4. प्रभागीय वन अधिकारी बस्ती।
5. उपजिलाधिकारी (न्यायिक) श्री मनोज प्रकाश।
6. अधिशाषी अभियन्ता, सिंचाई बस्ती।
7. खान अधिकारी बस्ती।
8. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती।



(अन्द्रा वामिसी)  
जिलाधिकारी,  
बस्ती।

जिलाधिकारी,  
बस्ती।



**cmpdi**

A Mini Ratna Company



भारत 2023

एक परिवार एक भविष्य

ONE EARTH - ONE FAMILY - ONE FUTURE

सेन्ट्रल माईन प्लानिंग एण्ड डिजाइन इन्स्टीट्यूट लिमिटेड  
(कोल इण्डिया लिमिटेड की अनुषंगी कंपनी / भारत सरकार का एक लोक उद्योग)  
गोन्दवाना प्लेस, कान्के रोड, रांची - 834 031, झारखण्ड (भारत)  
Central Mine Planning & Design Institute Limited  
(A Subsidiary of Coal India Limited / Govt. of India Public Sector Undertaking,  
Gondwana Place, Kanke Road, Ranchi - 834 031, Jharkhand (INDIA)  
CORPORATE IDENTITY NUMBER - U14292.TM1975001001223

फैक्स/ई-ऑफिस/स्पीड डाक द्वारा

पत्रांक सीएमपीडीआई/बीडीडी/C-1036/E-760656/44 E-1141663 दिनांक 30.12.2022

To,

District Magistrate (Basti)  
District Magistrate Office  
Collectorate  
Basti-272001  
Uttar Pradesh  
Mobile No: 9454417528  
Email: dmbas@nic.in

**Subject: Regarding Sand Replacement Study of river present in Basti, U.P.- Reg-  
Submission of Report.**

Ref: i. Offer Letter No.CMPDI/B.D./A(003) OFFER/E-760656/i-14623, Dated 02.06.2022  
ii. Your work order letter no: -1352, dated. 17.06.2022

महोदय,

With reference to the above, enclosed please find herewith 03 (Three) copies of the report on "Sand Replacement Study of river present in Basti, U.P." pertaining to the subject assignment.

धन्यवाद एवं सदैव अपनी सर्वोत्तम सेवाओं के आश्वासन सहित ।

Encl : As above

भव दी य,

महाप्रबन्धक  
(व्यवसाय विकास)

Copy to :

i. The Director, Directorate of Geology & Mining, Gov. of U.P., Lucknow, U.P.



फोन नम्बर/Phone No. :  
फैक्स नम्बर/Fax No. :  
ई-मेल/E-mail :  
वेब साइट/Website: www.cmpdi.co.in



**Scientific  
Sand  
Replenishment  
Study- Basti  
District**

Dec,2022

*Prepared By*  
**Central Mine Planning & Design Institute Limited**



**DISTRICT SURVEY REPORT**

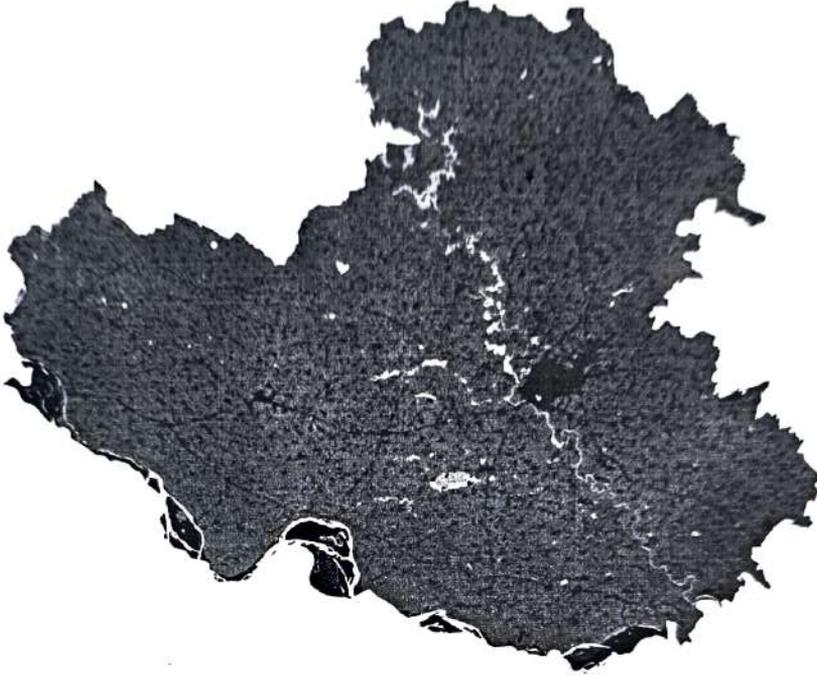
[As per MoEF & CC, GOI Notification No. S.O. 141(E) dated 15-Jan-2016, S.O.3611 (E) dated 25 July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining 2020]

OF

RIVERBED MINING SITES

**DISTRICT-BASTI**

(UTTAR PRADESH)



CHAIRMAN

STATE ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY [SEIAA, U.P.]

AND

DIRECTORATE OF GEOLOGY &amp; MINING, MINERAL RESOURCES DEPARTMENT, GOVT. OF U.P.

**Mine Officer, Basti**  
Member / Convenor

**Regional Officer**

Uttar Pradesh Pollution Control Board, Basti  
Member

**Executive Engineer**

Irrigation, Basti  
Member

**Sub District Magistrate (Judicial)**

Mr. Manoj Prakash  
Member

**Divisional Forest Officer**

Basti  
Member

**Additional District Magistrate (F/R)**

Chairman  
Sub-Divisional Committee

MAY - 2024

Client:



District Magistrate, Basti  
Mining Section, DM Camp Office, Katra, Basti,  
Nauachh, 272001 Uttar Pradesh



Consultant:

**DAS**  
INDIA

BNV Developmental Assistance Systems (I) Pvt. Ltd.

C-363, Indra Nagar, Lucknow-226016

Ph: +91 522 4007470, 4107624,

Email: admin@dasindia.org

1309

Annexure R-3 (Colly)

# DISTRICT-BASTI

(UTTAR PRADESH)

## SAND REPLENISHMENT STUDY

(RESOURCE ESTIMATION)

2023-24

Client:



District Magistrate, Basti  
Mining Section, DM Camp Office, Katra, Basti,  
Nauachh, 272001 Uttar Pradesh



Consultant:

**DAS**  
INDIA

ENV Developmental Assistance Systems (I) Pvt. Ltd.  
C-363, Indira Nagar, Lucknow-226016  
Ph: +91 522 4007470, 4107624,  
Email: admin@dasindia.org

प्रेषक,

जिलाधिकारी,  
बस्ती।

सेवा में,

सदस्य-सचिव,  
राज्य स्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (SEIAA),  
पर्यावरण निदेशालय, उ०प्र० लखनऊ।

पत्रांक: 865/खनन सहायक/डी०एस०आर०/2024-25

दिनांक, 11-3-2025

विषय:- जनपद बस्ती के अनुमोदित DSR एवं Replenishment study को अपलोड किये जाने के सम्बन्ध में।

महोदय,

कृपया अपने कार्यालय के पत्र संख्या-416/पर्या०/सा०/2023 दिनांक 07.08.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि जनपद बस्ती के ज़ाफ़्ट डी०एस०आर० की राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 19.07.2024 तथा राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की बैठक दिनांक 01.08.2024 द्वारा अनुमोदन प्रदान किया गया है। उक्त पत्र के शर्त/बिन्दु संख्या 08 में उल्लिखित है कि-

- 3- Replenishment study on the basis of which the mineral availability is assessed should be uploaded on websites of District and Mining Department and submitted to SEIAA along with methodology adopted for study and details like geo-coordinates etc. of study points.

अतः उक्त निर्देश के क्रम में DSR एवं Replenishment study की प्रति अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक- यथोपरि।

भवदीय

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बस्ती।

पत्रांक व दिनांक तदैव।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ।
2. जिला सूचना विज्ञान अधिकारी, बस्ती को इस निर्देश के साथ प्रेषित कि Replenishment study कर एक प्रति को जनपद बस्ती के NIC वेबसाइट/पोर्टल पर अपलोड करना सुनिश्चित करें।
3. खान अधिकारी, बस्ती।

अपर जिलाधिकारी (वि०/रा०)/  
प्रभारी अधिकारी खनिज, बस्ती।



**Annexure R-5.**

पेपक,

डा० रोशन लैकव,  
सचिव,  
उ०प्र० शासन।

सेवा में,

समस्त जिलाधिकारी,  
उत्तर प्रदेश।

भूतत्व एवं खनिकर्म अनुभाग

विषय:- जनपद में विद्यमान खनन क्षेत्रों तथा नये चिन्हित खनन क्षेत्रों के डी०एस०आर०  
Updation/Modification एवं खनन क्षेत्रों की Replenishment Study करायें जाने के  
सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर अवगत कराना है कि Sustainable Sand Mining Mangement Guidelines 2016 तथा Enforcement and Monitoring Guidelines for Sand Mining 2020 के अनुसार जनपद में उपखनिज के क्षेत्रों का जिला सर्वेक्षण रिपोर्ट बनाया गया है, जिसका प्रत्येक पाँच वर्ष पर Updation/Modification किया जाना है। इसके साथ ही नदी तल स्थित उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों की Replenishment Study भी कराया जाना है। उक्त कार्य हेतु जनपद स्तर पर निम्नवत् प्रक्रिया अपनाई जायेगी:-

- (1) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट का (संलग्नक-1 के अनुसार) Updation/Modification करने हेतु विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों का चिन्हांकन किया जायेगा।
- (2) जिलाधिकारी द्वारा विद्यमान डी०एस०आर० क्षेत्रों एवं नये क्षेत्रों के डी०एस०आर० में Updation हेतु NABET/QCI Accredited Agencies का चयन किया जायेगा (सूची-संलग्नक-2)। भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० द्वारा RFP से एजेन्सी का Empanelment तथा Rate Discovery भी की गयी है, जनपद उक्त का प्रयोग भी कर सकते हैं। (संलग्नक-3)
- (3) जिला सर्वेक्षण रिपोर्ट के Updation हेतु भुगतान जिला खनिज फाउण्डेशन न्यास नियमावली, 2017 के नियम-17 (ब) के अनुसार डी०एम०एफ० निधि से किया जायेगा।
- (4) अन्वेषण संस्थाओं द्वारा चिन्हित ब्लॉक का DGPS सर्वे करते हुए जियोकोर्डिनेट निर्धारित किया जायेगा तथा क्षेत्र का कोर्डिनेट एवं Route map दर्शाते हुए Enforcement and Monitoring Guidelines for Sand Mining 2020 के संलग्नक-1 से VII में सूचना तैयार कर प्रस्तुत की जायेगी।
- (5) पट्टाधारक/परियोजना प्रस्तावक, क्षेत्र के Replenishment Study हेतु NABET/QCI Accredited Agencies अथवा विभाग द्वारा Empanelled Exploration Agencies का चयन करेगा तथा चयनित संस्था से पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के अधीन स्वयं के व्यय

रजिस्टर संख्या-----

रजिस्टर क्रमांक-----

दिनांक-----

दिनांक-----

दिनांक-----

दिनांक-----

महत्वपूर्ण  
संख्या- 1659 / 86-2023

A.D.M./खनन P.O

22-5-23  
जिलाधिकारी

बस्ती

लखनऊ संदिनांक 17 मई, 2023



पर Enforcement and Monitoring Guidelines for Sand Mining 2020 के भाग-5 के अनुसार Replenishment Study का कार्य करायेगा ।

(6) सम्बन्धित जिलाधिकारी द्वारा जिला सर्वेक्षण रिपोर्ट तथा Replenishment Study के परीक्षण हेतु जनपद स्तर पर अपर जिलाधिकारी/प्रभारी अधिकारी खनिज की अध्यक्षता में एक समिति का गठन किया जायेगा जिसमें सिंचाई, वन तथा राजस्व विभाग के अधिकारी सदस्य होंगे। जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक उक्त समिति के संयोजक सदस्य होंगे।

(7) बिन्दु संख्या-5 के अनुसार तैयार क्षेत्रवार जिला सर्वेक्षण रिपोर्ट तथा बिन्दु संख्या-6 के अनुसार तैयार Replenishment Study Report का परीक्षण बिन्दु सं०-6 के अनुसार गठित समिति द्वारा किया जायेगा ।

(8) विधिक्षित जिला सर्वेक्षण रिपोर्ट जनपदीय जिलाधिकारी द्वारा अनुमोदन हेतु निदेशालय को अग्रसारित किया जायेगा तथा जनपदीय ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा Mine Mitra Portal पर Real time में Update किया जायेगा।

(9) जिलाधिकारी द्वारा साप्ताहिक रूप से जिला सर्वेक्षण रिपोर्ट के Updation/ Modification की समीक्षा की जायेगी तथा अधिकतम तीन माह में इस कार्य को पूर्ण कर लिया जायेगा ।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया जनपद में जिला सर्वेक्षण रिपोर्ट में विद्यमान उपखनिज के क्षेत्रों तथा नये क्षेत्रों के डी०एस०आर० में Updation/Modification एवं उपखनिज बालू/मोरम/बजरी/बोल्डर के क्षेत्रों के Replenishment Study हेतु उपरोक्तानुसार आवश्यक कार्यवाही सुनिश्चित करने का कष्ट करें।

संलग्नक-यथोक्त।

भवदीय,

(डा० रोशन जैकब)  
सचिव।

संख्या एवं दिनांक: उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० को उनके पत्र संख्या-183/एम०-228/2017 खनन नीति(ix) के सन्दर्भ में।
2. समस्त मण्डलायुक्त, उ०प्र०।
3. समस्त ज्येष्ठ खान अधिकारी/खान अधिकारी/क्षेत्रीय कार्यालय, भूतत्व एवं खनिकर्म विभाग, उ०प्र०।

आज्ञा से,

(विपिन कुमार जैन)  
विशेष सचिव।

